

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 1511/92

New Delhi this the 7th day of July, 1997.

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

(19)

Shri B.S. Gupta
s/o Late Shri J.S. Gupta
Retired Under Secretary
Research and Analysis Wing,
Cabinet Secretariat, New Delhi.
R/O 320 SFS Apartments, Hauz Khas, New Delhi-16

... Applicant

(By Advocate Shri K.B.R. Pillay)

Vs.

1. Union of India
through the Secretary
Research and Analysis Wing
Cabinet Secretariat, Room No. 8-8,
South Block, New Delhi-11
2. Shri P. Seshaiyah,
Joint Secretary (Tels.),
Research and Analysis Wing,
Cabinet Secretariat, Room No. 8-8,
South Block, New Delhi-11

... Respondents

(By Advocate Shri K.R. Sachdeva)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Heard.

2. Admittedly, the applicant's revision petition dated 8.12.1992, has not yet been disposed of by the respondents.
3. We dispose of this Revision petition, with a direction to the respondents, to dispose of applicant's revision petition dated 8.12.1992, by a detailed reasoned and speaking order after giving the applicant a reasonable opportunity of being heard, within three months from the date of receipt of a copy of this order.
3. In this connection, applicant's counsel Shri Pillay also states that the respondents have passed order dated 12.1.1993 treating the period of suspension from 17.3.89 to 30.6.90 as ^{only} duty, for the limited purpose of counting of pension, without giving

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the applicant, notice as prescribed under Rule 54-B.

4. Respondents should also deal with this contention of the
in Order on the
applicant, in their revision petition.

5. O.A. disposed of as above. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

Arjathy
(S.R. Arjathy)
Member (A)

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